

Reduction of Quota of Rice for Maharashtra

3009. SHRI GURUDAS KAMAT : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government have reduced the monthly allotment of rice from 75,000 M.T's to 25,000 M.T's per month to Maharashtra ;

(b) if so, the reasons for this cut in rice allotment ;

(c) whether Government are considering to increase the allocation of rice to the State Government ; and

(d) if not, the reasons therefor ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b) There has been no recent reduction in the monthly allocations of rice to Maharashtra. However, in the year 1982, in the context of the need to strictly regulate the stock releases from the Central Pool, the allocations of rice to various States were rationalised and, in case of Maharashtra, the allocation, which was at 75,000 tonnes for April, 1982 and 60,000 tonnes in May, 1982, was fixed at 25,000 tonnes in June, 1982.

(c) Additional allocations of 5,000 tonnes of rice have been made to Maharashtra each month for June, July and August, 1985, raising their monthly allocation to 30,000 tonnes. This is being further raised to 35,000 tonnes for September, 1985. In addition a special one-time allocation of 20,000 tonnes of rice was also made to the State Government in July, 1985.

(d) Does not arise.

News Captioned "CBI Probes Fail to Have Impact"

3010. DR. G.S. RAJHANS :
SHRI G. BHOOPATHY :
SHRI MOHD. MAHFOOJ ALI KHAN :
SHRIMATI GEETA MUKHERJEE :
SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the attention of Government has been drawn to a news item captioned "CBI probes fail to have impact" appearing in Indian Express dated 12 June, 1985 ;

(b) whether CBI has complained that its recommendations in the registered cases and investigated against various officers of the DDA have been treated very lightly ;

(c) the details of the cases and recommendations made by the CBI against the officers of DDA and action taken by Ministry in this regard ;

(d) whether Government propose to hand over these cases to the Central Vigilance Commissioner ; and

(e) if not, the reasons therefor ?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) Yes, Sir.

(b) It had been made out that punishment meted out to the party charged was not commensurate with the lapses.

(c) to (e) The information is being collected and will be laid on the Table of the Sabha.

Improving lot of Tribals and Backward Classes

3011. SHRI V. SOBHANADREESWARA RAO : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether tribals and backward classes depend on agriculture alone for their sustenance and livelihood ;

(b) whether it is a fact that despite their dependance on agriculture there is no machinery to channelise their produce to get them good and reasonable returns or even to distribute better seeds or to make them aware of benefits of mechanised farming ;

(c) if so, steps being taken by Government to better the lot of the tribals and backward classes in remote areas ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR): (a) Though the tribals and backward class depend on agriculture to a great extent but in addition to agriculture they are also dependent on animal husbandry, fishries, cottage industries and minor forest produce for their sustenance and livelihood.

(b) No, Sir.

(c) The State Governments have set up Large seized Multipurpose Cooperative Societies (LAMPS) in Tribal areas to provide at one contact point all types of credit required for production investment, purchase of consumer requisities, etc., procurement of forest produce and also assist them in marketing of their agricultural produce and product of their subsidiary occupations. Tribal Development Cooperative Corporations/Federations are functioning as apex organisations at the State level in some States to help the primary level societies in marketing of procured agricultural and minor produce.

Effective arrangements exist for supply of agricultural inputs to the farmers. In order to make aware of benefits of mechanised farming, under the centrally sponsored scheme, improved agricultural implements are being demonstrated to the farmers and subsidised improved implements are also being made available in selected areas.

[Translation]

Procurement of Milk from Rajasthan Cooperative Dairy Federation

3012. SHRI MANPHOOL SINGH CHOUDHARY: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Delhi Milk Scheme and Mother Dairy takemilk from Rajasthan Cooperative Dairy Federation (RCDF) ;

(b) the price of milk per litre paid to the (RCDF) ;

(c) the price of milk per litre paid to the milk producers by the RCDF ;

(d) whether the price per litre paid by DMS/Mother Dairy was increased by the Government, if so the date when such increase had been made; and

(e) whether the increased amount is being received by the milk producers from the same date or there has been some delay and whether the price received by them is lesser or they will be receiving the same price ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR): (a) Yes, Sir.

(b) As per the agreements effective from 1.11.84 to 31.10 85 entered into by the Mother Dairy and Delhi Milk Scheme with Rajasthan Cooperative Dairy Federation (RCDF), the prices paid/payable to RCDF for supply of milk excluding transport charges are as follows :

	Rs./kg
(i) Mixed Milk	
(a) Flush Season (Nov. & Dec. 84; Jan & Feb 85)	3.95
(b) Transitory Season (March, August to Oct. 85)	4.15